

10

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**Cr.CP-1/2004**  
CP-371/2004  
OA-1714/2003

**New Delhi this the 4<sup>th</sup> day of December, 2006.**

**Hon'ble Mr. Justice M.A. Khan, Vice-Chairman(J)**  
**Hon'ble Mrs. Chitra Chopra, Member(A)**

Sh. Vijay Kumar Aggarwal, IAS  
S/o Sh. Prem Chand Aggarwal,  
R/o C-8-c, Pandav Nagar,  
Patpar Ganj Road,  
Delhi-92.

.... Petitioner

(Present : None even of second call)

Versus

1. Sh. Shanker Raju, Member(J),  
Central Administrative Tribunal,  
Principal Bench,  
New Delhi-1.

2. Sh. S.A. Singh, Member(A),  
Central Administrative Tribunal,  
Principal Bench,  
New Delhi-1.

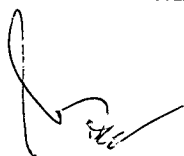
.... Respondents

(Present : None even on second call)

**Order (Oral)**

**Hon'ble Mr. Justice M.A. Khan, Vice-Chairman(J)**

Nobody is present on behalf of either party even on second call. None  
has appeared on behalf of petitioner for the last preceding three dates. It




11

-2-

seems that the petitioner is not interested in pursuing this matter. We are also of the view that the matter need not be proceeded any further.

Accordingly, the present Cr. Contempt Petition is dismissed in default *and for*  
*non prosecution.*

*Chitra Chopra*  
(Chitra Chopra)   
Member(A)

*M.A. Khan*  
(M.A. Khan)  
Vice-Chairman(J)

/vv/